IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 15th OF JULY, 2024

MISC. CRIMINAL CASE No. 27975 of 2024

RAJA BHAIYA GURJAR

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Ms. Uma Kushwah – Advocate for the applicant.
Shri Rajeev Upadhyay – Public Prosecutor for respondent/State.

ORDER

1. This is first application under Section 438 of the Cr.P.C filed by the applicant who is a man aged 37 years apprehending his arrest in connection with Crime No.175/2022, registered at Police Station Antari, District Gwalior for the offence punishable under Sections 341, 353, 332, 186, 147, 148, 212, 216 of IPC and Section 11/13 of MPDVPK Act.

2. It is the submission of learned counsel for applicant that applicant who is a man aged 37 years is apprehending his arrest on the basis of registration of offence as referred above. Name of applicant does not figure in FIR but implicated on the basis of memo of co-accused Ramesh Gurjar and Veeru Gurjar under Section 27 of Evidence Act. Therefore, prime source of

implication is said memo. He does not bear any criminal record and is suffering wrath of investigation on false pretext. He undertakes to cooperate in investigation/trial and would not be a source of embarrassment and harassment to the complainant side in any manner. He further intends to perform some community service to purge himself out of the guilt felt by him and to serve national / environmental / social cause. Under these grounds, he prayed for anticipatory bail.

3. Learned counsel for the respondent/State opposed the prayer and prayed for dismissal of application.

4. Heard learned counsel for the parties and perused the case diary.

5. Considering the submissions advanced by the counsel for the parties, but without commenting on the merits of the case and as per the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020(3) MPLJ(Cri.)247**, the application is allowed but with certain stringent conditions. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the Investigating Officer.

6. This order shall remain operative subject to compliance of the following conditions by the applicant:-

1.The applicant shall comply with all the terms and conditions of the bond executed by him;

2. The applicant shall cooperate in the investigation/trial, as

the case may be:

3. The applicant shall not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which he is accused;

5. The applicant shall not seek unnecessary adjournments during the trial;

6. The applicant shall not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

7. The applicant shall mark his presence before the concerned Police Station on every Sunday between 10:00AM to 02:00 PM for next six months and/or filling of charge-sheet, whichever is later.

It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह भी निर्देशित किया जाता है कि **आवेदक 10 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल)** रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न कवे ल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।''** आवेदक विशेषतः **6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें**। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से **30 दिनों के भीतर विचारण न्यायालय** के समक्ष वृक्षों/पौधों

के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपेार्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति साथ एकाकार होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite / Geo-tagging / Geo-fencing.

7. Application stands allowed and disposed of.

8. A copy of this order be sent to the trial Court concerned for compliance and information.

9. Certified copy as per rules.

(ANAND PATHAK)

JUDGE

VAN

VANDANA VERMA

Digitally signed by VANDANA VERMA
DN: c=IN, o=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, ou=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, 2.5.4.20=28633918296af0b3fa82b31b23b08479728746dc68b10fd53e8bb396b58dcf57, postalCode=474001, st=Madhya Pradesh, serialNumber=A880B748893B41B1DA855946D5DC7BDE46EFE4D9A9ED20D015BEED2F999C9F8F, cn=VANDANA VERMA
Date: 2024.07.15 19:38:45 +05'30'